

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2284/2002
MA NO. 2077/2002

This the 23rd day of October, 2002

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HON'BLE SH. KULDIP SINGH, MEMBER (J)

Om Prakash Gauba
S/o Jagan Nath
Quarter No.45
4, Marla Colony, Gurgaon.

(By Advocate: Ms. Charu Gupta proxy for
Sh. Sandeep Gupta)

Versus

1. Union of India
Through the Secretary
Central Electricity Authority
Bhikaji Cama Place
R.K.Puram
New Delhi.
2. Pay & Accounts Officer
Through the Chairman
Central Electricity Authority
Bhikaji Cama Place
R.K.Puram
New Delhi.

O R D E R (ORAL)

MA-2077/2002 has been filed by the applicant seeking restoration of the OA which was dismissed in default vide order dated 4.9.2002 as none has appeared for the parties. Application is accompanied by another application indicating the reasons for not present in the Court on 4.9.2002. Reasons shown are enough to allow the MA. Accordingly, MA is allowed and OA is restored to its original number.

2. After going through the OA, I find that the same can be disposed of by directing the respondents to dispose of the representation. Accordingly, respondents are directed to take

[Signature]

[2]

a decision on the representation of the applicant dated 27.6.2001, which is still pending, within 2 months from the date of receipt of a copy of this order.

Kuldeep Singh
(KULDIP SINGH)
Member (J)

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